

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 144
IB-1493(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Pvt Ltd
v.
Sumeru Processors Pvt Ltd

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code CIRP

Order delivered on 26.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP:

For the AXIS Bank:

For the Respondent:

Mr. Saurabh, Ms. Nandini , Mr. Nalin Kaushik, Advs.
Mr. Mohd. Nazim Khan, Mr. Mohtashim Kibriya, Advs.
Ms. Perna Arora, Adv for R-6. Mr. Narendera M. Sharma,
Ms. Anindita Saha, Mr. Pravesh Khyalia, Advs for R-1, 4 &
5. Mr. Nishi Ranjan, Mr. Chetan, Mr. Niraj Jha, Advs for
R-3.

ORDER

CA-1326(PB)/2019

After hearing the learned counsel for the parties, it is directed that Mr. Dhiren Navlakha, Mr. Pawan Suri & Mr. Niraj Jha shall remain present in person on the next date of hearing.

Mr. Niraj Jha shall hand over the custody of the vehicles No. UK07BU0008 - Range Rover, UK16C0001 - Porsche and DL2CAT7722 - Range Rover - Evoque 5 DR, to the Resolution Professional within one week and affidavit to that effect be filed.

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The remaining documents and information that the resolution professional needs he shall prepare a detailed memorandum of the same and send it to each one of the respondent. The documents and information be provided by the respondents within three days.

The parties shall remain present in person on the next date of hearing.

List on 10.10.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)